

**CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH**

No. O.A. 350/01562/2016

Date of Order: 08.06.2018

Present: Hon'ble Mrs. Manjula Das, Judicial Member

Sri Narendra Chandra Pal
Son of Late Nripendra Chandra Pal
Ex-Junior Works Manager/Metal & Steel
Factory residing at 21, Charunagar
Co-operative Housing Society
Badamtala, P.O.– Brahmapur, Kolkata – 700096.

.....Applicant.

-vs-

1. Union of India
Through the Secretary
Ministry of Defence, North Block
New Delhi – 110001
2. The Chairman, Ordnance Factory Board
10A, Sahid Kshudiram Bose Road
Kolkata – 700001.
3. The Senior General Manager
Metal & Steel Factory, Inchapore
24-Parganas (North), Pin – 743144.
4. The Principal Controller of Accounts
10A, Sahid Kshudiram Bose Road
11th Floor, Kolkata – 700001.

.....Respondents.

For the Applicant : Mr. N. Roy

For the Respondents : Mr. R. Roy Choudhury

ORDER (ORAL)

Per Mrs. Manjula Das, Judicial Member:

Being aggrieved, the Applicant preferred this O.A. under Section 19 of the Administrative Tribunal Act, 1985 seeking the following reliefs:-

“8.(a) To issue direction upon the respondent to grant 2nd, stagnation increment on pre-revised pay scale w.e.f. 1-1-06 to the applicant forthwith.

(b) To quash, cancel and / or set – aside the impugned order dated 15-2-2016, passed by the Joint General Manager (Admn.) MetAL & Steel Factory, Inchapore.

(c) To produce connected departmental record at the time of hearing.

(d) Any other order or orders as the Ld. Tribunl deem fit and proper.”

2. Heard Mr. N. Roy, learned counsel for the applicant and Mr. R. Roy Choudhury, learned counsel for the respondents.

3. At the outset of moving this O.A., the learned counsel for the applicant submits that, by now, some decision has been come out from Hon’ble Apex Court. As such, he wants to withdraw the present O.A. with the liberty to file a comprehensive representation before the appropriate authority by annexing the decision of the Hon’ble Apex Court which will be befitting his case.

4. By accepting the prayer made by the learned counsel for the applicant and without going into the merit of the case, in the interest of justice, I dispose of the O.A. by directing the applicant to make a comprehensive representation before the competent authority by annexing the decision as submitted by the learned counsel for the applicant before the bar, within a period of one month’s from the date of receipt copy of this order.

5. On receipt of such representation, the respondents/competent authority, before whom, the representation is proposed to be made, shall consider and dispose of the same within a period of four months thereafter.
6. It is made clear that whatever decision to be arrived by the respondents/competent authority, shall be a reasoned and speaking and shall be communicated to the applicant forthwith.
7. No order as to costs.

(Manjula Das)
Member (J)

PB

